

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH
COURT-VI

Item No. 101
24/241-242/ND/2024

IN THE MATTER OF:
Mr. Damanjit Singh Grewal

...APPLICANT

Vs.

M/s. Diana Euro Chem Pvt. Ltd.

...RESPONDENT

Section
U/s 241(1)

Order delivered on 06.02.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant/Petitioner

:Adv Arvind Kumar Gupta alongwith
Advocate Prateek Solanki and Adv.
Nikhil Malhotra

For the Respondent

:Ms. Sanjana Saddy, Mr. Arav
Kapoor, Advs. for R-1, 2, 3.

ORDER

Heard the submissions made by Ld. Counsel for the Petitioner. Ld. Counsel has submitted that Petitioner has 24.6 % of shareholding in the Respondent's company. Ld. Counsel for the Respondent 1, 2 and 3 Ms. Sanjana Saddy raised many objections to the maintainability of the application on the ground that the Petitioner has illegally transferred all his shares on 05.09.2023 and e-filing was done on 06.09.2023 and the Petitioner has uploaded the MGT on the same day. In view of the above observations, we have directed the Respondent to file an affidavit by way of preliminary objections within two weeks and rejoinder within one week. List the matter for argument for question on the maintainability on **07.03.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)